

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 614  
IB-1564/PB/2018  
IA/5929/2023

**IN THE MATTER OF:**

**Ms. Rachna Singh and Anr.**

**...PETITIONER**

**Vs**

**M/s. Umang Realtech Pvt. Ltd.**

**...RESPONDENT**

**Section**

**U/s 7 of IBC, 2016**

**Order delivered on 06.05.2024**  
**Hybrid Hearing (PHYSICAL & VC)**

**Coram:**

**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the IRP**

:Adv. Karanraj Purohit and Arpit  
Dwivedi

**ORDER**

Due to paucity of time, matter is adjourned to **03.07.2024**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**